COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 240 OF 2016 & IA NOS. 362, 291 & 292 OF 2017</u>

Dated: 15th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Sasan Power Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee

Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1

Mr. Ganesan Umapathy Mr. Aditya Singh for R.2 Mr. Alok Shankar for R.10

Mr. Anand Ganesan

Ms. Swapna Seshadri for R.13

Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran

Ms. Anushree Bardhan for R.7 to R.9 &

R.14

ORDER

I.A. Nos. 291 & 292 of 2017

(Appls. for condonation of delay in filing rejoinders)

For the reasons stated in the applications, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

I.A. No. 362 of 2017 (Appl. for amendment of the Appeal)

We have heard learned counsel for the parties.

For the reasons stated in the application, application is allowed. Learned counsel for the respondents seek four weeks time to file reply to the amended appeal. They may file the same on or before 13.06.2017 after serving copy on the other side. Thereafter, learned counsel for the appellant may file rejoinder on or before 28.06.2017 after serving copy on the other side.

List the matter on <u>17.07.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson